

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.380/MP/2023

Subject : Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 11 of the Power Purchase Agreement dated 1.6.2022 executed between the parties.

Petitioner : NTPC Renewable Energy Limited (NTPC REL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **9.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shryeshth Sharma, Advocate, NTPC REL
Shri Abhishek Nangia, Advocate, NTPC REL
Shri Harsh Vardhan, Advocate, NTPC REL
Ms. Mandakini Ghosh, Advocate, SECI
Shri Prajeet Ghosh, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner's request for the extension of the Scheduled Commissioning Date up to 30.6.2025, as indicated by the Respondent, SECI in its reply, is currently under evaluation by SECI, and hence, the matter may be deferred for four weeks. Considering the said request, the Commission adjourned the matter.

2. The matter will be listed for hearing on **21.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)